

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 107 of 2018

IN THE MATTER OF:

CKP Products Ltd.

...Appellant

Vs

Naturon Healthcare Ltd.

....Respondent

Present:

**For Appellant: Mr. Rajshekhar Rao, Mr. Abhikalp Pratap Singh
and Mr. Karthik Sundar, Advocates.**

For Respondent: Mr. Sudeep Singh, Advocate.

ORDER

02.04.2018: In view of decision of this Appellate Tribunal in '**M/s Unigreen Global Private Limited**' Vs '**Punjab National Bank**', **Company Appeal (AT) (Insolvency) No. 81 of 2017 disposed of on 01st December, 2017**, learned counsel for the Appellant sought permission to withdraw the appeal with liberty to pursue alternative remedy. Learned counsel for the Respondent has no objection to the same.

We allow the Appellant to withdraw the Appeal, without any liberty to challenge the same very impugned order. However, order passed by the Adjudicating Authority and this Appellate Tribunal will not come in the way of the Appellant to pursue alternative remedy. The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc